

MOST URGENT

From

Financial Commissioner & Principal Secretary to Government
Haryana, Revenue & Disaster Management Department.

To

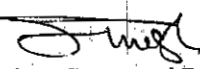
1. All the Divisional Commissioners in the State,
2. All the Deputy Commissioners in the State,
3. All the District Sessions Judges and
4. All the Stamp Auditors C/o the Deputy Commissioners in the State

Memo No. 4388-STR-I-2009/ 8726
Chandigarh, dated the 24-9-09

Subject- The Court Fees (Haryana Amendment) Act, 2009 (Haryana Act No. 16 of 2009) - rates of ad-valorem fees leviable on the institution of suits.

Find please enclosed a copy of the Notification No. Leg.24/2009 dated 10.09.2009 pertaining to Haryana Act No.16 of 2009 on the subject noted above.

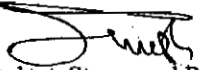
2. You are requested to bring the contents of this notification to the notice of all concerned officers/officials working under your kind control for strict compliance.


Superintendent, Stamp and Registration
for Financial Commissioner & Principal Secretary to Government.
Haryana, Revenue & Disaster Management Department.

Endst.No. 4388-STR-I-2009/ 8727

Chandigarh, dated the 24-9-09

A copy along with a copy of the enclosure is forwarded to the Registrar, Punjab and Haryana High Court at Chandigarh for information.


Superintendent, Stamp and Registration
for Financial Commissioner & Principal Secretary to Government.
Haryana, Revenue & Disaster Management Department.

Endst.No. 4388-STR-I-2009/ 8728

Chandigarh, dated the 24-9-09

A copy along with a copy of the enclosure is forwarded to the Advocate General, Haryana, Chandigarh for information.

Endst. No. 8140-49 dt. 5.10.09
Supr. Secy to Comptroller
Superintendent, Stamp and Registration
for Financial Commissioner & Principal Secretary to Government.
Haryana, Revenue & Disaster Management Department.

Recd. Receipt to Comptroller
Copy to All the Judicial officers in
the District for information & necessary action.
Revenue Ben Association Patna, Patna & Rajshahi



25/9/09

1	2	3
63,000	75,000	2775+7.5% of the amount exceeding Rs. 63,000
75,000	5,00,000	3675+6.5% of the amount exceeding Rs. 75,000
5,00,000	10,00,000	31300+5.5% of the amount exceeding Rs. 5,00,000
10,00,000	20,00,000	58800+4.5% of the amount exceeding Rs. 10,00,000
20,00,000	30,00,000	103800+3.5% of the amount exceeding Rs. 20,00,000
30,00,000	45,00,000	138000+2.5% of the amount exceeding Rs. 30,00,000
45,00,000	60,00,000	176300+1.5% of the amount exceeding Rs. 45,00,000
60,00,000	75,00,000	198800+0.5% of the amount exceeding Rs. 60,00,000

And when the amount or value of the subject matter exceeds seventy-five lac rupees, the proper fee leviable shall be two lac six thousand three hundred rupees plus twenty-five rupees for each five hundred rupees or part thereof, in excess of seventy-five lac rupees."

P. L. AHUJA,
Secretary to Government, Haryana,
Law and Legislative Department.

PART I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT
Notification
The 10th September, 2009

No. Leg. 24/2009.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 26th August, 2009, and is hereby published for general information:—

HARYANA ACT NO. 16 OF 2009
THE COURT FEES (HARYANA AMENDMENT) ACT, 2009

AN
ACT

farther to amend the Court Fees Act, 1870, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixtieth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Court Fees (Haryana Amendment) Act, 2009.

2. In schedule I to the Court Fees Act, 1870, for "Table of rates of ad-valorem fees leviable on the institution of suits," the following Table shall be substituted, namely :—

"Table of rates of ad-valorem fees leviable on the institution of suits

When the amount or value of the subject-matter exceeds	But does not exceed		Proper fee
	1	2	
Rupees	Rupees	Rupees	Rupees
1	15,000	2.5%	
15,000	27,000	375+3.5% of the amount exceeding Rs. 15,000	
27,000	39,000	795+4.5% of the amount exceeding Rs. 27,000	
39,000	51,000	1335+5.5% of the amount exceeding Rs. 39,000	
51,000	63,000	1995+6.5% of the amount exceeding Rs. 51,000	

Rates of Ad valorem Fees Leviable on the Institution of Suits in the Courts of Haryana

When amount or value of the subject matter is upto Rs.	Proper Fee Rs.P.	When amount or value of the subject matter is upto Rs.	Proper Fee Rs.P.	When amount or value of the subject matter is upto Rs.	Proper Fee Rs.P.	When amount or value of the subject matter is upto Rs.	Proper Fee Rs.P.	When amount or value of the subject matter is upto Rs.	Proper Fee Rs.P.
0	1	7,000	175	17,000	445	59,000	2,515	1,10,000	5,950
100	3	7,200	180	18,000	480	60,000	2,580	1,25,000	6,925
200	5	7,400	185	19,000	515	61,000	2,645	1,50,000	8,550
300	7	7,600	190	20,000	550	62,000	2,710	1,75,000	10,175
400	9	7,800	195	21,000	585	63,000	2,775	2,00,000	11,800
500	11	8,000	200	22,000	620	64,000	2,850	2,25,000	13,425
600	13	8,200	205	23,000	655	65,000	2,925	2,50,000	15,050
700	15	8,400	210	24,000	690	66,000	3,000	2,75,000	16,675
800	17	8,600	215	25,000	725	67,000	3,075	3,00,000	18,300
900	19	8,800	220	26,000	760	68,000	3,150	3,25,000	19,925
1,000	21	9,000	225	27,000	795	69,000	3,225	3,50,000	21,550
1,100	23	9,200	230	28,000	840	70,000	3,300	3,75,000	23,175
1,200	25	9,400	235	29,000	885	71,000	3,375	4,00,000	24,800
1,300	30	9,600	240	30,000	930	72,000	3,450	4,25,000	26,425
1,400	35	9,800	245	31,000	975	73,000	3,525	4,50,000	28,050
1,500	40	10,000	250	32,000	1,020	74,000	3,600	4,75,000	29,675
1,600	45	10,200	255	33,000	1,065	75,000	3,675	5,00,000	31,300
1,700	50	10,400	260	34,000	1,110	76,000	3,740	5,50,000	34,050
1,800	55	10,600	265	35,000	1,155	77,000	3,805	6,00,000	36,800
1,900	60	10,800	270	36,000	1,200	78,000	3,870	6,50,000	39,550
2,000	65	11,000	275	37,000	1,245	79,000	3,935	7,00,000	42,300
2,100	70	11,200	280	38,000	1,290	80,000	4,000	7,50,000	45,050
2,200	75	11,400	285	39,000	1,335	81,000	4,065	8,00,000	47,800
2,300	80	11,600	290	40,000	1,380	82,000	4,130	8,50,000	50,550
2,400	85	11,800	295	41,000	1,445	83,000	4,195	9,00,000	53,300
2,500	90	12,000	300	42,000	1,500	84,000	4,260	9,50,000	56,050
2,600	95	12,200	305	43,000	1,555	85,000	4,325	10,00,000	58,800
2,700	100	12,400	310	44,000	1,610	86,000	4,390	11,00,000	63,300
2,800	105	12,600	315	45,000	1,665	87,000	4,455	12,00,000	67,800
2,900	110	12,800	320	46,000	1,720	88,000	4,520	13,00,000	72,300
3,000	115	13,000	325	47,000	1,775	89,000	4,585	14,00,000	76,800
3,100	120	13,200	330	48,000	1,830	90,000	4,650	15,00,000	81,300
3,200	125	13,400	335	49,000	1,885	91,000	4,715	16,00,000	85,800
3,300	130	13,600	340	50,000	1,940	92,000	4,780		
3,400	135	13,800	345	51,000	1,995	93,000	4,845		
3,500	140	14,000	350	52,000	2,060	94,000	4,910		
3,600	145	14,200	355	53,000	2,125	95,000	4,975		
3,700	150	14,400	360	54,000	2,190	96,000	5,040		
3,800	155	14,600	365	55,000	2,255	97,000	5,105		
3,900	160	14,800	370	56,000	2,320	98,000	5,170		
4,000	165	15,000	375	57,000	2,385	99,000	5,235		
4,100	170	16,000	410	58,000	2,450	1,00,000	5,300		

The fee increases @ Rs. Twenty Five for every Rs. Five hundred or part there of in excess of Rs. Seventy Five Lacs.

Court Fee (Haryana Amendment) Act, 2009 (Act No. 16 of 2009) vide Notification No. Leg. 24/2009, Dated 10-09-2009
Published in Haryana Government Gazette (extra dated 10-09-2009 page no. 219)

**'SCHEDULE- I'
PART 'A'**

*Table of rates of ad valorem fees leviable on the institution of suits
in State of Haryana*

When the amount or value of subject matter exceeds	But Does Not exceeds Rs.	Proper Fee Rs.
1	15,000	2.5%
15,000	27,000	375 + 3.5% of the amount exceeding Rs. 15,000
27,000	39,000	795 + 4.5% of the amount exceeding Rs. 27,000
39,000	51,000	1335 + 5.5% of the amount exceeding Rs. 39,000
51,000	63,000	1995 + 6.5% of the amount exceeding Rs. 51,000
63,000	75,000	2775 + 7.5% of the amount exceeding Rs. 63,000
75,000	5,00,000	3675 + 6.5% of the amount exceeding Rs. 75,000
5,00,000	10,00,000	31300 + 5.5% of the amount exceeding Rs. 5,00,000
10,00,000	20,00,000	58800 + 4.5% of the amount exceeding Rs. 10,00,000
20,00,000	30,00,000	103800 + 3.5% of the amount exceeding Rs. 20,00,000
30,00,000	45,00,000	138000 + 2.5% of the amount exceeding Rs. 30,00,000
45,00,000	60,00,000	176300 + 1.5% of the amount exceeding Rs. 45,00,000
60,00,000	75,00,000	198800 + 0.5% of the amount exceeding Rs. 60,00,000

And when the amount or value of the subject matter exceeds seventy-five lac rupees, the proper fee leviable shall be two lac six thousand three hundred rupees plus twenty-five rupees for each five ^{hundred} rupees or part thereof, in excess of seventy-five lac rupees.

^{7/10/15/2014}
Subs. by The Court Fee (Haryana Amendment) Act, 2009 (Act No. 16 of 2009) for its application to the State of Haryana vide Notification No. Leg.24/2009, Dt. 10-09-2009, Published in Haryana Govt. Gazette (Extra), Dt. 10-09-2009, Page 219

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	(iv) When presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy of any judgment, decree or order passed by such Court, Board or Officer, as the case may be, or of any other document or record in such Court, Board or Office.	Ten Rupees
	(b) (i) When containing a complaint or charge of any offence other than an offence for which police officer may, under the Criminal Procedure Code, 1973, arrest without warrant and presented to any criminal court ;	Ten Rupees.
	(ii) When presented to a Civil, Criminal or Revenue Court, or any revenue officer or to any Magistrate in his executive capacity, and not otherwise provided for by this Act; or to deposit in court, revenue or rent; or for determination by a Court of the amount of compensation, to be paid by a landlord to his tenant; and	Ten Rupees.
	(iii) When presented to a Commissioner or Chief Controlling Revenue Authority or Executive Authority or to a Commissioner of Revenue and not otherwise provided for by this Act; and	Ten Rupees.
	(c) When presented to the High Court,-	
	(i) Under the Companies Act, 1956 for winding up a company;	One Thousand rupees

		(ii) Under the said Act for taking some other judicial action;	Two hundred rupees.
		(iii) Under article 226 of the Constitution of India other than the petition for habeas corpus and petition arising out of criminal proceedings; and	One hundred rupees.
		(iv) in all other cases.	Twenty five rupees.
2.	Application to any Civil Court for calling recording from another.	When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.	Ten Rupees.
3.	Application for leave to sue as a pauper.		Ten Rupees.
4.	Application for leave to appeal as a pauper.	(a) When presented to a District Court; and (b) When presented to a Commissioner or the High Court	Ten Rupees. Fifty Rupees
5.	Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.		Fifty Rupees
6.	Undertaking under S.49 of the Divorce Act, 1869.		Fifty Rupees
7.	Mukhtamama or Wakalatnama :-	When presented for the conduct of any one case- (a) to any Civil or Criminal Court or to any Revenue Court, or to any Collector or Magistrate, or	Ten Rupee

		<p>other executive officer, or to a Commissioner of Revenue, or Customs, or to any officer, not being the Chief Revenue or Executive Authority, except such, as are mentioned in clause (b); and</p> <p>(b) to a High Court, Commissioner, Board of Revenue, or other Chief Controlling Revenue or Executive Authority.</p>	<p>Twenty rupees.</p>
8.	<p>Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented-</p>	<p>(a) to any Civil Court other than a High Court, or to any Revenue Court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority; and</p> <p>(b) to the High Court or Commissioner or other Chief Controlling Executive or Revenue Authority.</p>	<p>Ten Rupees.</p> <p>Twenty rupees.</p>
9.	<p>Caveat.</p>		<p>Twenty five rupees.</p>
10.	<p>Petition in a suit under the Converts Marriage Dissolution Act, 1866.</p>		<p>Twenty five rupees.</p>
11.	<p>Every petition or application or memorandum of appeal under the Special Marriage Act, 1954 (43 of 1954) or the Hindu Marriage Act, 1955 (25 of 1955).</p>		<p>Fifty rupees.</p>

12.	<p>Plaint or Memorandum of appeal in each of the following suits--</p> <p>(i) to alter or set aside a summary decision or order of any of the Civil Courts, not established by Letters Patent or of any Revenue Court ;</p> <p>(ii) to alter or cancel any entry in a register of the names of the proprietors of revenue paying estates;</p> <p>(iii) to obtain a declaratory decree when no consequential relief is prayed;</p> <p>(iv) to set aside an award;</p> <p>(v) to set aside an adoption deed; and</p>	Ten rupees.
		Fifty rupees.
		Fifty rupees.
		Fifty rupees.
		Fifty rupees.
	<p>(vi) every other suit where it is not possible to estimate the money-value, the subject matter in dispute, and which is not otherwise provided for by this Act.</p>	Fifty rupees.
13.	<p>Application under the Arbitration and Conciliation Act, 1996 (26 of 1996).</p>	Fifty rupees.

14.	Agreement in writing stating a <i>question</i> for the opinion of the Court under the Code of Civil Procedure, 1908.	Fifty rupees.
15.	Every petition under the Divorce Act, 1869, except petition under <i>section</i> 44 of the aforesaid Act, and every memorandum of appeal under <i>section</i> 55 of the same Act.	One hundred rupees.
16.	Plaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1936 (III of 1936).	Five hundred rupees.
17.	Plaint or memorandum of appeal in a suit by a reversioner under the Punjab Customary Law for declaration in respect of an alienation of ancestral land.	Five hundred rupees.
18.	Application or memorandum of appeal for relief under the East Punjab Urban Rent Restriction Act, 1949:	Fifty rupees.

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19.	Claim for money (whether secured or unsecured) or counter claims under the Banking Regulation Act, 1949 (Act X of 1949).	<p>(a) where the amount exceeds five hundred rupees, but does not exceed two thousand and five hundred rupees;</p> <p>(b) where the amount exceeds two thousand and five hundred rupees, but does not exceed ten thousand rupees; and</p> <p>(c) where the amount exceeds ten thousand Rupees</p>	<p>Fifty rupees.</p> <p>One hundred rupees.</p> <p>Two hundred rupees.</p>
20.	Memorandum of Appeal from an order or decision passed under the provisions of section 45-B of the Banking Regulation Act, 1949 (Act X of 1949)	<p>(a) where the amount exceeds five thousand rupees, but does not exceed ten thousand rupees; and</p> <p>(b) where the amount exceeds ten thousand rupees</p>	<p>One hundred rupees.</p> <p>Two hundred rupees.</p>
21.	Application, petition, appeal and revision before any court, public officer or authority or body, appointed under any Central or State Act for the time being in force	<p>(a) for application or petition; and</p> <p>(b) for appeal for revision</p>	<p>Ten rupees.</p> <p>Ten rupees.</p>

22.	Complaint under section 138 of the Negotiable Instruments Act, 1881		Fifty rupees"
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3. Repeal of Punjab Act 13 of 2009. The Court Fees (Punjab Amendment) Act, 2009 (Punjab Act No. 13 of 2009), repealed.

SCHEDULE III
(See SECTION 19-I)

Form Of Valuation (To Be Used With Such Modifications, If Any, As May Be Necessary)

In the Court of,

Re : Probate of the Will of	(or administration of the) deceased	
I		solemnly affirm
		make oath

and say that I am the executor (or one of the executors or one of the next-of-kin) of, deceased, and that I have truly set forth in Annexure A to this affidavit all the property and credits of which the above named deceased died possessed or was entitled to at the time of his death, and which have come, or are likely to come, to my hands.

2. I further say that I have also truly set forth in Annexure B all the items I am by law allowed to deduct.

3. I further say that the said assets, exclusive only of such last-mentioned items, but inclusive of all rents, interest, dividends and increased values since the date of the death of the said deceased, are under the value of

Court fee

One lac	→ 5300.
1,25,000	→ 6925.
3- 150,000	→ 8550.
4- 175,000	→ 10175.
5- 200,000	→ 11800.
6- 2,25,000	→ 13425.
7- 2,50,000	→ 15050.
8- 2,75,000	→ 16675.
9- Three lac	→ 18300.
10- 3,25,000	→ 19925.
11. 3,50,000	→ 21550.
12. 3,75,000	→ 23175.
13. 4 lac	→ 24800.
14. 4,25,000	→ 26425.
15. 4,50,000	→ 28050.
16. 5,00,000	→ 31300.
17. 5,25,000	→ 32675.
18. 5,50,000	→ 34050.
19. 5,75,000	→ 35425.
20. 6,00,000	→ 36800/-
21. 6,25,000	→ 38175.
22. 6,50,000	→ 39550.
23. 6,75,000	→ 40925.
24. 7,00,000	→ 42300.
25. 7,25,000	→ 43675.

1- 1 to 15000	→ 2.5%
2 - 15000 to 27000	→ 375 + 3.5% exceeding Rs. 15000/-
3 - 27000 to 39000	→ 795 + 4.5% " Rs. 27000/-
4 - 39000 to 51000	→ 1335 + 5.5% " Rs. 39000/-
5 - 51000 to 63000	→ 1995 + 6.5% " Rs. 51000/-
6 - 63000 to 75000	→ 2775 + 7.5% " Rs. 63000/-
7 - 75000 to 100000	→ 3675 + 6.5% " Rs. 75000/-
8 - 1 lac to 10 lac	→ 31300 + 5.5% " Rs. 10,00,000/-
9 - 10 lac to 20 lac	→ 58800 + 4.5% " Rs. 20,00,000/-
10 - 20 lac to 30 lac	→ 103800 + 3.5% " Rs. 30,00,000/-
11 - 30 lac to 45 lac	→ 138000 + 2.5% " Rs. 45,00,000/-
12 - 45 lac to 60 lac	→ 176300 + 1.5% " Rs. 60,00,000/-
13 - 60 lac to 75 lac	→ 198800 + 0.5%

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